

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 225/MP/2017**

Subject : Petition for seeking compensation for loss of Capacity Charge on account of inadequate availability of fuel gas under provisions of Regulation 54 (Power to Relax) of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2014 in respect of the Assam Gas Based Power Plant

Petitioner : NEEPCO

Respondents : Assam Power Distribution Company Ltd. (APDCL) & 8 others

Date of hearing: **22.2.2018**

Coram : Shri P.K. Pujari, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Parties present: Shri P.C. Barman, NEEPCO  
Shri D. Chaudhary, NEEPCO  
Ms. E. Pyrbot, NEEPCO

**Record of Proceedings**

During the hearing, the representative of the petitioner made detailed submissions in the matter and prayed that the relief may be granted as prayed for in the petition.

2. The Commission, after hearing the representative of the petitioner admitted the Petition and directed to issue notice to the respondents.

3. The Commission directed the petitioner to serve the copy of the petition on the respondents by 1.3.2018 and the respondents to file their replies on or before 8.3.2018, with advance copy to the petitioner, who may file its rejoinder, if any, by 15.3.2018.

4. Matter shall be listed for hearing on **27.3.2018**. Pleadings in the matter shall be completed prior to the said date of hearing.

By order of the Commission

-Sd/-  
(T.Rout)  
Chief (Law)

